

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S ED & TECH INTERNATIONAL LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	ED & TECH INTERNATIONAL LIMITED
2.	Date of Incorporation Of Corporate Debtor	12/05/1997
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Register Of Companies (ROC) - Vijayawada
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	L7220QAP1997PL0027073
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	FLAT NO.104 LUMBINI ENCLAVE, PUNJA GUTTA HYDERABAD AP 500072 IN
6.	Insolvency commencement date in respect of Corporate Debtor	25/05/2023 (Order copy made available on 02/06/2023)
7.	Estimated date of closure of insolvency resolution process	20-11-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mummaneni Vazra Laxmi IBBIPA-001/IP-P00919/2017-2018/11526
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 107, V.V.Vintage Residency,Somajiguda, Hyderabad-500082 Email id: emailtolak@gmail.com and edtechcirp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	Flat No. 107, V.V.Vintage Residency,Somajiguda, Hyderabad-500082 Email id: emailtolak@gmail.com and edtechcirp@gmail.com
11.	Last date for submission of claims	17-06-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of books of accounts
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not available at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Corporate Debtor M/s.ED & TECH INTERNATIONAL LIMITED on 25/05/2023 (Order copy made available on 02/06/2023).

The creditors of M/s. ED & TECH INTERNATIONAL LIMITED, are hereby called upon to submit their claims with proof on or before 17/06/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA- Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 03-06-2023
Place: Hyderabad

Mummaneni Vazra Laxmi
Interim Resolution Professional
Ph: 9848448727

